

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 20262/2018

(Arising out of impugned final judgment and order dated 15-02-2018 in CRA No. 241/2017 passed by the High Court of Gujarat at Ahmedabad)

SHIV DEVELOPERS THR. SUNILBHAI SOMABHAI AJMERI Petitioner(s)

VERSUS

AKSHARAY DEVELOPERS & ORS. Respondent(s)

Date : 20-09-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE VIKRAM NATHFor Petitioner(s) Ms. Shreya Jain, Adv.
Mr. Gaurav Tanwar, Adv.
Mr. Sachin Mittal, AOR

For Respondent(s) Mr. Rajesh Mahale, AOR

Mr. Purvish Jitendra Malkan, AOR
Mr. Jitendra Malkan, Adv.
Ms. Dharita P Malkan, Adv.
Ms. Deepa Gorasia, Adv.
Mr. Alok Kumar, Adv.
Ms. Nandini Chhabra, Adv.
Ms. Bhavna Sarkar, Adv.UPON hearing the counsel the Court made the following
O R D E R

List the matter on 24.09.2021.

(POOJA SHARMA)
SENIOR PERSONAL ASSISTANT(ANITA RANI AHUJA)
ASSISTANT REGISTRAR

